by Government during the Railway strike in May, 1974. The concessions that were given to the staff as a result of the agreement reached with the representatives of the labour prior to May, 1974 are in the process of implementation.

### Running of an Express Train between Ranchi and Delhi

718. SHRI B. R. MUNDA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the people of Hatia, Ranchi, Jamshedpur, Bokaro Steel City and suburban villages are facing great hardship in travelling from these places to the big cities of the Northern parts of India in the absence of any direct express train; and
- (b) if so, whether Government propose to run an express train between Ranchi and Delhi with arrangements of attaching bogies for the people of Jamshedpur and Bokaro Steel City?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):

(a) No. At present, two-bi-weekly

through/ service coaches viz. 1st and 2nd and one 2-tier sleeper between Delhi/New are running Delhi Hatia for the and nience of through passengers bet-Ranchi/Bokaro Steel City and Delhi. Bi-weekly 77/78 Utkal Express and one daily 1st and 2nd through ser-11/12 Delhi-Howrah vice coach by Express and connected trains are available for through passengers between Delhi/New Delhi and Tatanagar. These through travel facilities have been found to be adequate for the present level of traffic.

(b) No.

# Maintenance of saloons in railways

719. SHRI SANAT KUMAR RA-HA: Will the Minister of RAILWAYS be pleased to state:

- (a) the number of saloons being maintained in each zone of railways; and
- (b) the purposes for which these coaches are maintained?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) A statement is attached.

#### Statement

No. of Salcon	S	Railways Which maintain the Saloons	Purpose  For the use of the President of India, State Guests and Foreign cignitaries.			
2 B. G. Saloons (Tw	in set)	Central and Northern Railways.				
1 B. G. Saloon.	• .	Central Railway	For the use of Governor of Madaya Pracesh.			
1 B.G. Saloon .	• •	Eastern Railway	For the use of Governor of West Bengal.			
1 B. G. Saloon.		South-Eastern Railway	For the use of Governor of Orissa.			
l B.G Saloon .		Central Railway	For the use of Military authorities.			
3 B. G. Saloons		Northern Railway	For the use of Military authorities.			

lowing Inspection Carriages are maintained on the Zonal Railways for the

Apart from these Saloons, the fol- use of Railway Officials for inspection purposes while travelling on duty:-

Railway			Number of Inspection Carriages as on 31-3-1974							
			Broad Gauge		Metre Gauge		Narrow Gauge			
			Eight W neeler	Four Wheeler	Eight Wheeler	Four/ Six Wheeler		Four Wheeler		
Central			15	88		••	8	2		
Eastern			25	91		• •		. 2		
Northern .		•	33	64	15	23	4			
North Eastern					38	82	•			
Northeast Frontier			4	3	37	37	1			
Southern .			11	25	39	31	i	1		
South Central.			7	43	15	42	2			
S uth-Eastern .			27	83	.:		15	11		
Western .			15	38	24	33	8	1		

## Removal of ban on donations by companies to political parties

720. SHRI VEERENDRA PATIL: Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to remove the ban on donations by companies to the political parties; and
- (b) if so, what are the details of the measures proposed to be taken in this direction?

THE DEPUTY MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BA-RUA): (a) No. Sir.

(b) Does not arise.

### Committee on legal aid to the poor

721. SHRIMATI **SARASWATI** PRADHAN:

> SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR: SHRIMATI **SUMITRA** G. KULKARNI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Starred Question 175 given in the Rajva Sabha on the 19th November, 1973 and state:

- (a) whether Government have since completed the consideration of the report submitted by Committee on legal aid to the poor;
- (b) if so, what are the decisions taken by Government on the recommendations made by the Committee especially with regard to formation of a Statutory Corporation to stimulate, guide and perpetuate organised free legal services; and
- (c) whether it is proposed to requisition the services of the law graduates and post-graduates working in the Central Government offices for the purpose?

THE MINISTER OF STATE IN THE MINISTRY LAW, JUS-OF TICE AND COMPANY **AFFAIRS** (SHRI NITIRAJ SINGH CHAUDHA-RY): (a) No. Sir.